

**In the National Company Law Tribunal, Jaipur**

**IA No. 06/JPR/2018 in**  
**CP No.372(ND)/2018**

**SECTION OF THE COMPANIES ACT, 2013: 241-242**

**In the matter of:**

**Mrs. Urmila Samota**

**...Applicant/Petitioners**

**VS.**

**M/s Lotus Consbuild Technocrate Pvt. Ltd.**

**.....Respondent**

**Order delivered on 10.08.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Mr. Naresh Kumar Sejvani.

For Respondent(s) : None appeared.

**ORDER**

Learned counsel for the applicant/appellant is present and represents that an application has been moved in view of urgent situation arising out of the operation of this company. Let notice be issued to the respondent in relation to this application. Upon service a reply be filed by the respondent in relation to the application within a period of two weeks from today as it is seen there has been no appearance on the part of the respondent today.

Post the matter on 30.08.2018.

Sd-

**(R. Varadharajan)**  
**Member (Judicial)**